

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA**

**UNSTARRED QUESTION NO. 3035
(TO BE ANSWERED ON 08.08.2023)**

**LICENSES OF COMMUNITY RADIOS
3035. SHRIMATI POONAMBEN MAADAM.:**

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether the Government has taken steps for the content of Community Radios to reflect the special interest and needs of the local community;
- (b) if so, the details thereof;
- (c) whether the Government has eligibility criteria for applicants of Community Radio licenses;
- (d) if so, the details thereof along with the selection process meant for the purpose; and
- (e) the number of Community Radio Stations in the country?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING;
AND MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (d) :- The Government of India has laid down a policy framework for Community Radio Stations that contains provisions relating to content, eligibility criteria and selection process for grant of permission for setting up of Community Radio Stations. The said Policy Guidelines, as amended from time to time, are available on the website of Ministry of Information and Broadcasting at URL :- <https://mib.gov.in/broadcasting/community-radio-stations> .

(e) As on date, there are a total of 450 Community Radio Stations in the country.
